



\$~2

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ O.M.P.(I) (COMM.) 202/2022 & I.As. 9821/2022, 10813-10814/2022

IREO PRIVATE LIMITED ORS Petitioners

Through: Mr. Jayant Mehta, Senior

Advocate with Mr. Sameer Chaudhary, Mr. Rishi Kumar,

Mr. Raghav Bhatia and Mr. Aaryan Sharma,

Advocates.

versus

VIBHOR HOME DEVELOPERS PVT LTD

ORS Respondents

Through: Mr. Ankit Virmani with Mr. M.

Chandra Sekhar, Advocates for

respondent no. 1 and 2.

(M): 9910064832

Email: sekhar@virmani.in

Mr. Atul Bhuchar, Advocate for

respondent no. 3. (M): 9891096655

Email: atulbhuchar@bhucharlegal.com

CORAM:

HON'BLE MS. JUSTICE MINI PUSHKARNA

ORDER 21.07.2022

%

- 1. Replies have been filed on behalf of respondent no. 1 and 2 to the main petition as well as to I.A. No. 10814/2022.
- 2. Counsel for the petitioner submits that rejoinders have been filed yesterday evening. However, the same are not on record.





- 3. Let the counsel for the petitioner take steps to place the rejoinders filed by them on record.
- 4. Counsel for the respondent no. 3 submits that his presence was required only for the purposes of producing the agreement between the parties which had been kept in a sealed cover. Since on the last date of hearing, the agreement in the sealed cover has already been submitted before the Court and the said sealed cover has already been opened, his role is now over, therefore, he may be deleted from the array of parties.
- 5. Counsels for the parties including petitioner have no objection if respondent no. 3 is deleted from the array of parties.
- 6. It is ordered accordingly.
- 7. Amended memo of parties be filed within two days.
- 8. Re-notify the matter on 25.07.2022.

MINI PUSHKARNA, J

JULY 21, 2022

C